

KUMARAMANGALAM): Mr. Speaker, Sir, they have said, they have walked out for the day.

MR. SPEAKER: Then I will allow these Bills to be taken up for consideration but we will not pass them today. We will allow Congress Members to speak.

Shri S.B. Chavan.

19.48 hrs

UTTAR PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL
As passed by Rajya Sabha

MADHYA PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL
As Passed by Rajya Sabha

RAJASTHAN STATE LEGISLATURE (DELEGATION OF POWER) BILL AND
As Passed by Rajya Sabha

HIMACHAL PRADESH STATE LEGISLATURE (DELEGATION OF POWERS) BILL
As Passed by Rajya Sabha

[English]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to move:*

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration".

"That the Bill to confer on the President the power of the Legislature of the State of Madhya Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration".

"That the Bill to confer on the President the power of the Legislature of the State of Rajasthan to make laws, as passed by Rajya Sabha, be taken into consideration".

"That the Bill to confer on the President the power of the Legislature of the State of Himachal Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration".

As the House is aware, the President issued a Proclamation on the 6th December, 1992 under article 356 of the Constitution in relation to the State of Uttar Pradesh. Similar proclamations were issued by the President on the 15th December, 1992 under article 356 of the Constitution in relation to the States of Madhya Pradesh, Himachal Pradesh and Rajasthan. The Legislative Assemblies of the four States have been dissolved.

The said proclamations imposing the President's rule in Uttar Pradesh, Madhya Pradesh, Himachal Pradesh and Rajasthan were approved by the Rajya Sabha on 21.12.1992 and by the Lok Sabha on 23.12.1992.

Consequent upon promulgation of the President's rule in the above mentioned four States, the President has promulgated four Ordinances in respect of Uttar Pradesh, two in respect of Himachal Pradesh, three in respect of Madhya Pradesh and one in respect of Rajasthan. All these Ordinances shall cease to remain in force after six weeks from the commencement of the Session of Parliament and, therefore, are required to be replaced by Acts of Parliament before they cease to remain in force.

By virtue of the Proclamations issued by the President in December, 1992 under article 356 of the Constitution, the powers of the Uttar Pradesh, Madhya Pradesh, Himachal Pradesh and Rajasthan State Legislatures are now exercisable by or under the authority of Parliament. Under Article 357 (1) (a) of the Constitution, Parliament may confer on the President the power of the Legislature of the State to make laws and to authorise him to delegate, subject to such conditions

*Moved with the recommendation of the President.

as he may think fit to impose, the power so conferred to any other authority specified by him in that behalf. Such conferment of powers on the President was done in the past in relation to several other States.

In view of the otherwise busy schedule of business of the Houses of Parliament, it may not be possible for Parliament to deal with the various legislative measures that may be necessary in respect of the four States. The Bills, therefore, seek to confer on the President the powers of the State Legislatures to make laws in respect of the States of Uttar Pradesh, Madhya Pradesh, Himachal Pradesh and Rajasthan. It has been the normal practice to undertake such legislation in relation to the States under the President's Rule and the present Bills are on usual lines. Provision has been made in the Bills for the constitution of Consultative Committees consisting of Members from both Houses of Parliament. Provision has also been made to enable Parliament to direct modifications in the laws made by the President, if considered necessary.

I request the august House to approve the Legislative proposals before it.

MR SPEAKER: Motion moved:

"That the Bill to confer on the President the power of the Legislature of the State of Uttar Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration"

"That the Bill to confer on the President the power of the Legislature of the State of Madhya Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration"

"That the Bill to confer on the President the power of the Legislature of the State of Rajasthan to make laws, as passed by Rajya Sabha, be taken into consideration"

"That the Bill to confer on the President

the power of the Legislature of the State of Himachal Pradesh to make laws, as passed by Rajya Sabha, be taken into consideration".

MR. SPEAKER: I think we have taken up Item No. 18 instead of Item Nos. 16 and 17.

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): The Minister of State can move Item No. 17.

MR. SPEAKER: I can allow him. There is a little irregularity. We will correct it. We will allow him.

SHRI VIDYACHARAN SHUKLA: Thank you very much.

MR. SPEAKER: The Statutory Resolution was given by Shri Vijay Kumar Yadav but he is not there and we are taking up Item No. 17 now.

19.52 hrs

NATIONAL COMMISSION FOR BACKWARD CLASSES BILL
As Passed by Rajya Sabha

THE MINISTER OF STATE IN THE MINISTRY OF WELFARE (SHRI K.V. THANGKABALU): I beg to move; *

"That the Bill to constitute a National Commission for Backward Classes other than the Scheduled Castes and the Scheduled Tribes and to provide for matters connected therewith or incidental thereto, as passed by Rajya Sabha, be taken into consideration".

Sir, the House may recall that the Supreme Court while delivering its judgement on the Mandal Commission recommendations and the OM dated 13th August, 1990 also directed the Central Government, the State Governments and UT Administrations, to constitute within four months from the date of judgement, a permanent body for entertaining, examining and recommending upon requests for inclusion and complaints

*Moved with the recommendation of the President.